

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

**ORIGINAL APPLICATION NO.30/2024 (WZ)  
(LETTER PETITION NO.10/2024)  
(Complaint dated 25/1/2024)**

**REPORT OF MAHARASHTRA POLLUTION CONTROL BOARD**

- 1) The Complainant Shri Yogesh Bhoir, Raigad has made a complaint dated 25/1/2024 addressed to this Hon'ble Tribunal, concern authorities and also to the Maharashtra Pollution Control Board alleging that M/s.Ahuja Dyeing situated at Plot No.B-36/1, MIDC Ambernath, village-Vadalgaon, Tal-Ambernath, Dist- Thane is releasing contaminated chemical water into Waldhuni river thereby causing pollution. The said Complaint has been registered by this Hon'ble Tribunal as an Original Application bearing No.30/2024.
- 2) The Hon'ble NGT vide Order dated 5/2/2024 directed MPCB to file a Report regarding the truthfulness of the contents of the aforesaid complaint and the action taken at their end if any.
- 3) In compliance of the Order dated 5/2/2024 the report of the Maharashtra Pollution Control Board is as under :
  - (i) M/s.K.Jips Laboratories, located at Plot No.B-36/1, MIDC Ambernath, village-Vadalgaon, Tal-Ambernath, Dist-

Thane and M/s.Ahuja Synfab Pvt.Ltd. is a sister concern of M/s.K.Jips Laboratories, which is located in Bhiwandi area.

- (ii) MPCB had granted Consent to Operate to M/s.K.Jips Laboratories, Plot No.B-36/1, MIDC Ambernath, village-Vadalgaon, Tal-Ambarnath, Dist- Thane on 24/8/2018, which was further renewed on 1/6/2023 for manufacture of Yarn Dyeing of 5000 Kg/day and Weaving of Yarn of 4000 Mtrs/day valid upto 31/3/2028, subject to certain terms and conditions. A copy of the Renewal of Consent to Operate dated 1/6/2023 is enclosed herewith as an **Annexure-I**.
- (iii) Earlier, MPCB has received a complaint dated 17/4/2023 from one Shri Ashok Chavan in respect of illegal discharge of treated/untreated effluent into Waldhuni river by M/s.K.Jips Laboratories.
- (iv) In order to verify the said complaint, the official of MPCB at Kalyan visited to the site in question on 24/5/2023 and 6/6/2023 and observed that as per the photographs shared by the complainant wherein it was shown that the industry was using flexible pipe to discharge the treated/untreated effluent into the chamber behind the factory, however, at

the time of visit, the said flexible pipe was removed from the said place.

In view of the above non-compliances, MPCB has issued Proposed directions on 6/11/2023 to M/s.K.Jips Laboratories for discharging untreated effluent into Waldhuni river through hose pipe and for non submission of Bank Guarantee towards operation and maintenance of pollution control system with an opportunity of hearing to the said industry. A copy of the Proposed direction dated 6/11/2023 is enclosed herewith as an **Annexure-II**.

(v) MPCB has extended personal hearing to M/s.K.Jips Laboratories, Ambernath on 22/12/2023 and on the basis of assurance given by the industry, the MPCB has issued Interim Directions to M/s.K.Jips Laboratories vide letter dated 7/2/2024, directed not to dispose untreated effluent directly/ indirectly into Waldhuni river, in case of failure of any pollution control system the industry shall voluntarily suspend the manufacturing activity and report to the Board immediately etc. A copy of the Interim directions dated 7/2/2024 is enclosed herewith as an **Annexure-III**.

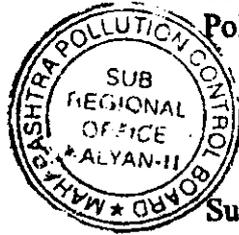
(vi) In order to verify the complaint made by Shri Yogesh Bhoir, MPCB alongwith the representative of the

Complainant carried out Joint Inspection to the aforesaid site on 15/2/2024 and it was observed that there was no discharge of treated / untreated effluent at the said location. M/s.K. Jips Laboratories was found in operation and only yarn dyeing activity was in operation. As per the record, the said industry is sending treated effluent regularly to ACMA CETP and the water bills shows that daily consumption is approximately 40 M<sup>3</sup>/day against 114 M<sup>3</sup>/day and the production is 1,800 to 2000 kg./day against the consented quantity of 5000 kg./day. The production of the industry is curtailed to 50% of the consented quantity. A copy of the visit report dated 15/2/2024 is enclosed herewith as an Annexure-‘IV’.

- (vii) MPCB vide communication dated 16/2/2024 has communicated the action taken by MPCB to the complainant Shri Yogesh Bhoir and requested to withdraw the hunger strike.
- (vii) In order to verify the compliance of the Interim directions dated 7/2/2024, the official of MPCB at Kalyan visited the site of M/s.K.Jips Laboratories on 28/2/2024 and observed that the industry has closed the pipeline with cement and concrete to avoid any discharge into Waldhuni river. No discharge of treated/ untreated effluent is observed outside the factory premises. The industry has assured that they

shall voluntarily suspend the manufacturing activity in case of failure of pollution control system and will immediately report to the MPCB. A copy of the visit report dated 28/2/2024 is enclosed herewith as an Annexure-V.

For & on behalf of Maharashtra  
Pollution Control Board



Place : Kalyan  
Date : 15/03/24

A handwritten signature in black ink, appearing to read "B.M. Kukade".

( B.M.Kukade )

Sub-Regional Officer, Kalyan-II

## MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 0251-2310212  
0251-2310167  
Fax: 0251-2310192  
Website: <http://mpcb.gov.in>  
Email: [rokalyan@mpcb.gov.in](mailto:rokalyan@mpcb.gov.in)



Maharashtra Pollution Control Board,  
Sidhivinayak Sankul, 3rd and 4th Floor, Station Road, KalyanD(West)

RED/S.S.I (R40)  
No:- Format1.0/RO/UAN  
No.0000162593/CR/2306000083

Date: 01/06/2023

To,  
M/s. K. Jips Laboratories  
Plot No. B-36/1, MIDC Ambernath, Village Vadalgaoan,  
Tal.- Ambernath, Dist.-Thane



**Sub: Renewal of Consent to Operate**

**Ref:** Consent to Operate granted by the Board vide No. MPCB/18/446/1808001035, Dtd.24.08.2018

Your application No.MPCB-CONSENT-0000162593 Dated 16.02.2023

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. The consent to renewal is granted for a period up to 31/03/2028
2. The capital investment of the project is Rs.2.96 Crs. (As per C.A Certificate submitted by industry )
3. Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	Yarn Dyeing	5000	Kg/Day
2	Weaving of Yarn	4000	Mtrs/Day

4. Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	54	As per Schedule-I	CETP
2.	Domestic effluent	9.5	As per Schedule-I	Soaked in soak pit

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	S-1	Thermopack/Boiler	1	As per Schedule -II
2	S-2	D.G.Set (325 KVA)	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Coal Ash	600	Kg/Day	Sale	Sale to Brick Manufacturer

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	35.3 Chemical sludge from waste water treatment	100	Kg/M	Landfill	CHWTSDF

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. Industry shall install online continuous monitoring system as per CPCB guidelines & data to be transmitted directly from Data Logger to Board server .
11. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)
12. Industry shall obtain permission from Central Ground Water Authority (CGWA) for use of bore-well water for industrial purpose.
13. Industry shall obtain necessary permission from the Directorate of Industrial Safety and Health (DISH)
14. The Public Liability Insurance (PLI) Act 1991 referred to PLI Act 1981 provides a mandatory Public Liability Insurance for an owner, industry or Installation handling its liability arising out of accident involving Hazardous Chemicals.
15. If CETP does not work for achieving standards and problem of pollution occurs, industry shall voluntarily stop the production or total effluent shall be reused.
16. Industry shall segregate trade effluent into Weak Stream (Non-Dye Bath effluent) & Strong Stream (Dye Bath effluent) and provide Effluent Treatment Plant accordingly.



*Babasaheb Kulkarni*

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Signed by: Babasaheb Kulkarni  
Regional Officer  
For and on behalf of  
Maharashtra Pollution Control Board  
Mumbai  
2023-06-01 11:23 IST

**Received Consent fee of -**

<b>Sr.No</b>	<b>Amount(Rs.)</b>	<b>Transaction/DR.No.</b>	<b>Date</b>	<b>Transaction Type</b>
1	75000.00	TXN2303001257	09/03/2023	Online Payment

**Copy to:**

1. Sub-Regional Officer, MPCB, Kalyan II  
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 60.00 CMD consisting of Primary (Collection tank, Neutralization tank, Equalization tank, Primary Clarifier/Primary Settling Tank), Tertiary (Pressure sand filter, Activated carbon filter), Sludge treatment (Sludge drying bed) for the treatment of 54 CMD of trade effluent.
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

<b>Sr.No</b>	<b>Parameters</b>	<b>Limiting concentration not to exceed in mg/l, except for pH</b>
(1)	pH	5.5 to 9.0
(2)	Suspended Solids	100
(3)	Bio-Chemical Oxygen Demand [3days at 27 °C](BOD 3 )	100
(4)	Oil and Grease	10
(5)	COD	250
(6)	Total Dissolved Solids ,Inorganic (TDS)	2100**
(7)	Detergent	2
(8)	TAN	50
(9)	Residual Chlorine	1
(10)	Chlorides	600
(11)	Sulphates	1000
(12)	Colour, P.C.U(Platinum Cobalt Units)	150
(13)	Total Chromium as (Cr)	2.0
(14)	Phenolic Compound (as C6H5OH)	1.0
(15)	Sulphide (as S)	2.0

- C] The Industry shall ensure connectivity online monitoring system to the MPCB server including separate energy meter for pollution control system.
- D] The treated effluent shall be sent to CETP for further treatment. In no case, effluent shall find its way for gardening / outside factory premises.
2. A] Treated domestic effluent shall be soaked in a soak pit, which shall be cleaned periodically. Overflow, if any, shall be used on land for gardening/plantation only.

- B) The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

<b>Sr.No</b>	<b>Parameters</b>	<b>Standards (mg/l)</b>	
1	Suspended Solids	Not to exceed	100
2	BOD 3 days 27°C	Not to exceed	100

- C) The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
- The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
  - The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
  - The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

<b>Sr. No.</b>	<b>Purpose for water consumed</b>	<b>Water consumption quantity (CMD)</b>
1.	Industrial Cooling, spraying in mine pits or boiler feed	25.00
2.	Domestic purpose	17.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	70.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	2

- The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

**SCHEDULE-II****Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in Pollutant Standard %)		
S-1	Tharmopack/Boiler	Dust collector followed by dust collector	30.00	Coal 125 Kg/Hr	-	SO2	30.0 Kg/Day
				Briquette 125 Kg/Hr	-	SO2	3.6 Kg/Day
S-2	DG Set	Acoustic Enclosure	3.50	Diesel 0 --NA--	-	NA	-

•Industry shall provide adequate capacity of air pollution control system to all gases/dust pollutants generating sources to control the emissions. •Industry shall ensure that there shall not be any type of fugitive emission due to said activity.

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
4. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

**SCHEDULE-III****Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	Rs.100000/-	15 days	Operation and Maintenance of Pollution Control System	31.03.2028	30.07.2028

The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

**BG Forfeiture History**

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

**BG Return details**

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

**SCHEDULE-IV**  
**General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.

12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
14. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.

25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
34. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
35. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).
36. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.

37. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year
38. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

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This certificate is digitally & electronically signed.

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Annexure - II

**MAHARASHTRA POLLUTION CONTROL BOARD**

Regional Office, Kalyan

Tel: (0251) 2310167/2310212

Fax: (0251) 2310192

Website: <http://mpcb.gov.in>E-mail: [rokalyan@mpcb.gov.in](mailto:rokalyan@mpcb.gov.in)

Siddhivinayak Sankul,  
3rd Floor, Near Oak Baug,  
Station Road,  
Kalyan (West) - 421 301.

No. MPCB/ROK/SROK-II/PD/TB-1695/2311060002

Date: 06/11/2023.

To,  
M/s. K. Jips Laboratories  
Plot No. B-36/1, MIDC Ambernath,  
Village Vadalgaoon,  
Tal.-Ambernath, Dist.-Thane.

**Sub :-** Proposed Directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and/or u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref :-**
1. Enforcement Policy published by the Board vide dtd.29/02/2016.
  2. Consent to Operate granted by the Board vide No.Format1.0/RO/UAN No.0000162593/CR/2306000083, dtd.01/06/2023 valid upto 31/03/2028.
  3. Complaint received from Mr. Ashok Chavan regarding illegal discharge of Effluent.
  4. Visit of Board officials to your industry on 25/05/2023 & 06/06/2023.
  5. Proposal received from Sub-Regional Officer, Kalyan-II vide no.020623010.

**WHEREAS,** you are operating the industry in the pollution prevention area declared under the Provisions of the Water (P&CP) Act, 1974 and the Air (P&CP) Act, 1981 and the Hazardous & Other Wastes (Management Handling & Trans boundary Movement) Rules, 2016.

**AND WHEREAS,** it is obligatory on your part to obtain Conditional Combined Consent and Authorization to operate your industry to discharge sewage and trade effluent in water pollution prevention area subject to certain terms and conditions more precisely under the provisions of 26 of the Water (P&CP) Act, 1974 and section 21 of the Air (P&CP) Act, 1981 and the Hazardous & Other Wastes (Management Handling & Trans boundary Movement) Rules, 2016, however you have failed to obtain valid Consent from the Board.

**AND WHEREAS,** it was also obligatory on your part to provide adequate and efficient pollution control devices and take adequate measures to control air & water pollution from all sources so as to achieve the standards prescribed in the Environment (Protection) Act 1986.

**AND WHEREAS,** Board has published Enforcement Policy vide under ref. no. 1 to integrate various aspects including inspections, monitoring, standards, compliances, directions, remedial measures as per the provisions of the Environment (Protection) Act, 1986 and other Environmental Laws based on culpability environmental damages, severity of pollution, repeated violations etc.

**AND WHEREAS,** Board has granted Consent to Operate to your unit vide under ref. no.2 which is valid up to 31/03/2028 with certain terms and conditions stipulated therein.

: 2 :

**AND WHEREAS**, Board officials has visited your unit on 25/05/2023 & 06/06/202 for checking compliance of Consent conditions and to investigate the complaint.

**AND WHEREAS**, during the visit it was observed that,

- 1) You are discharging untreated effluent into waldhuni river, through hose pipe.
- 2) You have not submitted Bank Guarantee of Rs.100000/- towards O & M of Pollution Control System and compliance of consent condition.

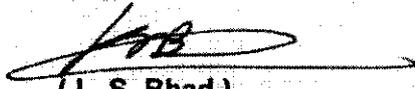
**AND WHEREAS**, you have failed to comply the conditions of Consent to Operate granted by the Board thus violated the provisions of Environmental Enactments.

**AND WHEREAS**, after examination of the record of your case the reports of the officers of the Board and after making necessary inquiry, I am satisfied that you are violating above consent conditions and causing serious pollution in the surrounding area.

**NOW THEREFORE**, in the exercise of the power conferred upon me by Board under section 33 A of the Water (P &CP) Act, 1974 and under Section 31 A of the Air (P & CP) Act, 1981, the following directions are proposed to be issued, if you failed to comply these directions.

- a) Why the consent to operate granted by the Board shall not be revoked?
- b) Why the competent authorities shall not be directed to disconnect electricity and water supply of your plant on account of above non-compliances?

**NOW THEREFORE**, you are hereby directed to remain present for Hearing before undersigned on 17/11/2023 at 12.45 PM along with your substantive reply / objections to these Proposed Directions and documents you want to rely upon, failing in which, the Board will have no option than to confirm above directions against you, which may please be noted.



( L. S. Bhad )

Regional Officer, Kalyan.

**Copy Submitted to:**

- 1) Member Secretary, MPC Board, Sion, Mumbai.
- 2) Regional Office (BMW) MPCB Sion, Mumbai;-for information.
- 3) Law officer, MPCB Sion, Mumbai;-for information.

**Copy to:**

- 1) Sub Regional Officer, MPC Board, Kalyan-II- He is directed to ensure that the said PD to be served to the industry & submit the compliance report of the direction after verification without fail.
- 2) Master File.

# MAHARASHTRA POLLUTION CONTROL BOARD

Regional Office, Kalyan

Tel: (0251) 2310167/2310212

Fax: (0251) 2310192

Website: <http://mpcb.mah.nic.in>E-mail: [rokalyan@mpcb.gov.in](mailto:rokalyan@mpcb.gov.in)

Siddhivinayak Sankul,  
3rd Floor, Near Oak Baug,  
Station Road,  
Kalyan (West) – 421 301.

No. MPCB/ROK/SROK-II/ID/TB-2402070001

Date: 07/02/2024

To,  
M/s. K. Jips Laboratories,  
Plot No.B-36/1, MIDC Ambernath,  
Village-Vadalgaoon,  
Tal-Ambernath, Dist-Thane.

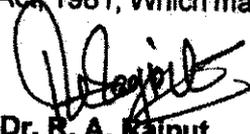
**Sub: Interim Directions under section 33A of the Water (Prevention & Control of pollution ) Act 1974 & under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981.**

- Ref:-**
- 1) Enforcement Policy published by the Board vide dtd. 29/02/2016.
  - 2) Consent to Operate granted by the Board vide No.Format1.0/RO/UAN No.0000162593/CR/2306000083, dtd.01/06/2023, valid upto 31/03/2028.
  - 3) Complaint received from Mr. Ashok Chavan regarding illegal discharge of effluent.
  - 4) Visit of Board officials to your unit on 25/05/2023 & 06/06/2023.
  - 5) Proposed Directions issued by Board vide dtd.06/11/2023.
  - 6) Personal Hearing extended to you dtd.22/12/2023.
  - 7) Proposal received from Sub-Regional Office, Kalyan-II having no. 020623010.

During the course of personal hearing extended to you on dtd.22/12/2023, Non-compliances with respect to the complaint and consent conditions were discussed. Considering your assurance made during the course of hearing, following directions are issued for immediate compliances-

- 1) You shall not dispose untreated effluent directly / indirectly to Waldhuni river.
- 2) You shall submit Bank Guarantee of Rs.1.0 Lakh towards operate and maintain of pollution control system and compliance of consent condition out of which Rs.50,000/- is to be forfeited.
- 3) You shall submit fresh Bank Guarantee of Rs.50,000/- towards non-compliance of proposed direction on 06/11/2023.
- 4) In case failure of any pollution control system, you shall voluntarily suspend the related manufacturing activity and report to the Board, immediately.

In case of your failure to comply with the above directions, Board will proceed against you as per the provisions of the Water (P&CP) Act, 1974 and Air (P&CP) Act, 1981, Which may please be noted.

  
Dr. R. A. Rajput  
Regional Officer, Kalyan

Copy submitted for information to:  
Regional Officer (BMW), MPC Board, Sion Mumbai.

Copy to:

- 1) Sub-Regional Officer, MPC Board, Kalyan-II – You shall carryout regular monitoring of industry & submit report w.r.t. Consent Condition/Direction/Bank Guarantee and their compliances.
- 2) Master file.

**MAHARASHTRA POLLUTION CONTROL BOARD**  
**Sub-Regional Office, Kalyan-II**

Tel. No. (0251) 2310167/2310212  
Fax No. (0251) 2310192  
Visit us on: <http://mpcb.gov.in>  
E.mail: [srokalyan2@mpcb.gov.in](mailto:srokalyan2@mpcb.gov.in)



Sidhivinayak Sankul,  
3rd & 4th Floor, Near Oak Baug,  
Station Road, Kalyan (West),  
Dist. Thane.



"Your Service is Our Duty"

**Visit Report**

**Name of Industry:** M/s. K. Jips Laboratories

**Address:** Plot No. B-36/1, MIDC, Vadolgaon, Ambernath, Tal. Ambernath, Dist. Thane.

**Industry Category/Scale:**  RED/ORANGE/GREEN  
 SSI/MSI/LSI

**Industry Type:** Yarn Dyeing

**17 Category Unit:** YES/NO

**Email Address:** Kgips36@gmail.com

**Name of Representative:** Mr. Nilesh Mhatre

**Designation:** Manager

**Contact No.:** 8806774000

**Date & time of Visit:** 15/02/2024 [ 13:00 Hrs.]

**Consent Status:**  Consented/Unconsented

**Consent Grant:** Vide dated 01/06/2023 Validity up to 31/03/2028

**Industry has Applied for Consent to Establish (New/Expansion)/Operate/Renewal/Amendment/ Product-Mix/By-Product/BMW Authorization /Not Applicable.**

**(i) Industry Effluent:** 54 CMD **(ii) Domestic Effluent:** 9.5 CMD

**Water Source:**  MIDC/Tanker/Borewell/Local Body

**Water Bill (Meter Reading):** —

1. Visited the industry for investigation of complaint received of Mr. Yogesh Bhoir regarding illegal discharge of Effluent in to Waldhuni River.
2. During the visit along with the representative Mr. Dipesh Mhatre, representative of Yogesh Bhoir, no discharge of treated/untreated effluent observed in to Waldhuni River at said location.
3. Industry found in operation at the time of visit and only Yarn Dyeing activity found in operation.
4. Industry is sending treated effluent regularly to ACMA CETP. As per the records.
5. As per the water Bills the daily consumption is approx. 40 M3/day against 114 m3. The production is 1800 to 2000 Kg/day against 5000 Kg/day. The production is curtailed to 50% of consented quantity.
6. Industry is instructed to remove all illegal pipelines if any and ensure that no discharge of any treated/untreated effluent goes outside factory premises.

*N. Mhatre*  
15.2.24

(Mr. Nilesh Mhatre)  
Manager

*A. P. Varale*  
15/02/2024

(Anirudha P. Varale)  
FO-SRO Kalyan-2

*B. M. Kukade*  
15/02/2024

(Mr. B. M. Kukade)  
Sub-Regional Officer Kalyan-2

**MAHARASHTRA POLLUTION CONTROL BOARD**  
**Sub-Regional Office, Kalyan-II**

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Station Road, Kalyan (West),  
Dist. Thane.

"Your Service is Our Duty"

**Visit Report**



**Compliance Verification report of Interim Directions**

**Name of the Industry :-** M/s. K. Jips Laboratories.

**Address :-** Plot No. B-36/1, MIDC Ambernath, Village Vadolgaon, Tal. Ambernath, Dist. Thane

**Date of Visit :-** 28/02/2024

**Industry Representative :-** Mr. Nilesh Mhatre

**Contact Number :-** 8806774000

**Email Address :-** kgips36@gmail.com

**Consent Validity :-** 31/03/2028

Interim Directions issued vide letter no. MPCB/ROK/SROK-II/ID/TB- 2402070001, Dtd. 07/02/2024.

Sr. No.	Conditions of Directions	Present Status	Complied / Non Complied
1	You shall not dispose untreated effluent directly/indirectly to Waldhuni river.	Industry has closed the pipeline with Cement & Concrete to avoid any discharge in to Waldhuni River. No discharge of treated/untreated effluent observed outside factory premises & going in to Waldhuni river.	Complied
2	You shall submit Bank Guarantee of Rs. 1.0 Lakh towards Operate & Maintain of pollution control system and compliance of consent condition out of which Rs. 50,000/- is to be forfeited.	MPC Board has issued letter dtd.14/02/2024 for submission of BG. Industry reported that they will submit the BG within 7 days period.	Not Complied

3	You shall submit fresh Bank Guarantee of Rs. 50,000/- towards non-compliance of proposed direction on 06/11/2023.	MPC Board has issued letter dtd.14/02/2024 for submission of BG. Industry reported that they will submit the BG within 7 days period.	Not complied
4	In case of failure of any pollution control system, you shall voluntarily suspend the related manufacturing activity and report to the Board, immediately.	Industry assured to follow the directions.	Complied
5	You shall submit the Bank Guarantee of Rs. 25,000/- towards compliance of above directions.	Industry has submitted BG of Rs. 25000/- towards compliance of Interim Directions vide BG No. 240GT02222710017, Dated 28/09/2022 and same is valid up to 27/10/2024. They have also submitted BG of Rs. 50000/- towards compliance of consent conditions vide BG No.240GT02221200004, Dated 30/04/2022 and same is valid up to 31/07/2027.	Complied

Visited the industry for verification of compliance towards Interim Direction. JVS sample of treated effluent collected at ETP outlet. pH of treated effluent found 7 to 8 by pH paper.

*N. Mhatre*  
28-2-24

(Mr. Nilesh Mhatre)  
Factory Manager

*Anirudha P. Varale*  
28/02/2024

(Anirudha P. Varale)  
FO-SRO Kalyan-2

Photographs taken during joint visit along with the complainant representative  
Mr. Dipesh Mhatre on 15.02.2024

